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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of decision: 25.08.2025

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W.P.(CRL) 2656/2025 &amp; CRL.M.A. 25106/2025 EXEMPTION

SH. AMIT WADHWA &amp; ORS. ....Petitioners

Through: Mr. Praveen Kumar, Adv. and  
Mr. Naresh Kumar Sharma,  
Adv.

Petitioner no.1 in person.

Petitioner nos. 2 to 5 are present  
through vc.

versus

STATE (GOVT, OF NCT) OF DELHI &amp; ANR.

... Respondents

Through: Mr. Sanjay Lao, Standing  
Counsel with Mr. Abhinav  
Arya, Mr. Aryan Sachdeva,  
Adv. for the State.SI Sunil, P.S.Jagat Puri and SI  
Pravesh Tyagi, East Distt. Line.Mr. Deepak Singh, Adv. for R-  
2 with R-2 in person.**CORAM:****HON'BLE MR. JUSTICE RAVINDER DUDEJA****JUDGMENT(ORAL)****RAVINDER DUDEJA, J.**

1. This is a petition under Article 226 of the Constitution of India read with Section 528 of the Bharatiya Nagarik Suraksha Sanhita,



seeking quashing of FIR No. 155/2019, dated 26.06.2019, registered at P.S Shahdara, Delhi under Sections 498A/406/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

2. The factual matrix giving rise to the instant case is that the marriage between Petitioner No. 1 and Respondent no. 2/complainant was solemnized on 17.07.2018 as per Hindu Rites and ceremonies. No child was born out of the said wedlock. However, on account of temperamental differences Petitioner No. 1 and Respondent No. 2 are living separately since 18.09.2018.

3. As per averments made in the FIR, Respondent No. 2 was subjected to physical and mental harassment on account of dowry demands by the petitioners. Chargesheet and cognizance have since been filed/taken under section 498A/406/34 IPC against the petitioners.

4. It has been submitted that during the pendency of the proceedings, the parties have come to an amicable settlement and such settlement finds mention in court order dated 05.08.2020 passed by the Principal Judge, Family Court, Dehradun.

5. Petitioner no.1 and respondent no.2 are physically present before the Court while petitioner nos. 2 to 5 have entered their appearance through VC. They have been identified by their respective



counsels as well as by the Investigating Officer SI Sunil from PS Jagatpuri and SI Pravesh Tyagi from P.S East Distt. Line.

6. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and she has obtained divorce from petitioner no. 1 and has no objection if the FIR No. 155/2019 is quashed against the Petitioners.

7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 155/2019 is quashed.

8. Hon'ble Supreme Court has recognized the need of amicable settlement of disputes in *Rangappa Javoor vs The State Of Karnataka And Another, Diary No. 33313/2019, 2023 LiveLaw (SC) 74, Jitendra Raghuvanshi & Ors. vs Babita Raghuvanshi & Anr., (2013) 4 SCC 58 & in Gian Singh vs State of Punjab (2012) 10 SCC 303*.

9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Supreme Court and this Court have repeatedly held that the cases arising out of matrimonial differences should be put to a quietus



if the parties have reached an amicable settlement. Reliance may be placed upon *B.S. Joshi v. State of Haryana, (2003) 4 SCC*.

10. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion. Hence, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.

11. In the interest of justice, the petition is allowed, and the FIR No. 155/2019, dated 26.06.2019, registered at P.S Shahdara, Delhi under section 498A/406/34 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.

12. Petition is allowed and disposed of accordingly.

13. Pending application(s), if any, also stand disposed of.

**RAVINDER DUDEJA, J**

**August 25, 2025/SK**